

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1450**

TO BE ANSWERED ON 19.12.2018

All India Bar Council

1450. SHRI P. NAGARAJAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to amend the existing guidelines to admit/register advocates as a member in the All India Bar Council
- (b) if so, the details thereof;
- (c) the total number of advocates who were registered as a members in the All India Bar Council in the last three years ; State-wise; and
- (d) the minimum qualifications required/prescribed to register as a member in the All India Bar Council?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
CORPORATE AFFAIRS**

(SHRI P.P. CHAUDHARY)

- (a) No Madam.
- (b) Does not arise.
- (c) Information is placed on Annexure – 1.
- (d) The minimum qualifications required/prescribed for registration on a State roll are governed by Section 24 of the Advocates Act, 1961.

Name of State	2016	2017	2018	Total
Assam	1300	1369	1450	4119
Andhra Pradesh	3118	3357	3846	10321
Bihar	1931	1843	2023	5797
Chhattisgarh	460	570	750	1780
Delhi	5130	7807	9027	21964
Gujarat	3777	3306	4862	11945
Himachal Pradesh	NA	NA	NA	NA
Jharkhnad	676	728	839	2243
Karnataka	2310	2657	2925	7892
Kerala	1357	1107	1732	4196
Madhya Pradesh	NA	NA	NA	NA
Mah & Goa	3118	3357	3846	10321
Orissa	1085	834	1560	3479
Punjab & Haryana	4427	5159	6315	15901
Rajasthan	2880	3573	3847	10300
Tamil Nadu	3659	3685	4669	12013
Uttar Pradesh	NA	NA	NA	NA
Uttrakhanad	796	729	953	2478
West Bengal	2049	2083	2900	7032
Jammu & Kashmir	NA	NA	NA	NA
Tripura	40	23	50	113
Manipur	NA	NA	NA	NA
Meghalaya	NA	NA	NA	NA
				131894
Total	38113	42187	51594	131894